

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

CP No.484/2016 in OA No.258/2014

This the 21st day of February, 2017

**Hon'ble Shri Justice Permod Kohli, Chairman
Hon'ble Shri K N Srivastava, Member(A)**

Rajinder Kumar, aged about 53 years
S/o Late Shri Balbir Singh
Area Organiser, SSB
Sector HQ, Lakhimpur Kheri, UP
R/o 103, MS-4
Kendriya Vihar, Sector-56
Gurgaon, Haryana-122011.Applicant

(By: Applicant in person)

Versus

1. Shri Rajiv Mehrishi
Secretary, Ministry of Home Affairs
North Block, Central Secretariat
New Delhi-110001.
2. Smt. Archana Ramasundaram
Director General, SSB
East Block-V, R.K. Puram
New Delhi-110066.Respondents

(Through Advocate: Shri Gyanendra Singh)

Order (oral)

Justice Permod Kohli, Chairman

Vide order dated 27.01.2016 passed in OA No.258/2014 following directions were issued:-

“10. The impugned order is, therefore, set aside.
The applicant shall be reinstated with all

admissible consequential benefits within one month from the date of a copy of this order. The disciplinary authority shall be free to consider the matter afresh as per law."

2. Shri Gyanendra Singh, learned standing counsel, submits that the directions have been complied with. The applicant also admits that he has been re-instated w.e.f. 13.04.2016 and all admissible financial benefits thereafter have been paid to him. His contention is, however, that he has not been granted promotion.

3. The direction clearly states for grant of admissible consequential benefits since the disciplinary proceedings have not been closed and, therefore, the question of promotion cannot be considered in the present contempt proceedings. We are satisfied that the directions have been complied with. Contempt proceedings dropped. Notices issued to the alleged contemnors are discharged. No costs.

(K N Srivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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